

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT No. I

Service Tax Appeal No.50935 of 2015-[DB]

(Arising out of Order-in-Appeal No.36/Commissioner/Meerut-i/2014 dated 18/12/2014 passed by Commissioner of Customs, Central Excise & Service Tax, Meerut-i)

M/s BSNL,

(UP West Telecom Services, Meerut)

.....Appellant

VERSUS

Commissioner of Central Excise,

(Meerut-I)

....Respondent

APPEARANCE:

None

Shri Gyanendra Kumar Tripathi, Authorised Representative for the Respondent

for the Appellant

**CORAM: HON'BLE SMT. ARCHANA WADHWA, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)**

FINAL ORDER NO-71876 / 2019

DATE OF HEARING : 06 November, 2019
DATE OF DECISION : 06 November, 2019

PER: ARCHANA WADHWA

On matter being called, neither anybody appeared nor is there any adjournment request.

2. We also find that the matter has been repeatedly coming up on Board and the appellant was either unrepresented or sought adjournment on all the dates. It seems that the

appellant is not interested in pursuing the appeal. Accordingly, the same is dismissed for non-prosecution with liberty to the appellant to apply for restoration on sufficient cause being shown for non-appearance.

(Dictated and pronounced in open court)

(Archana Wadhwa)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)

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